

**NATIONAL COMPANY LAW TRIBUNAL  
HYDERABAD BENCH  
COURT HALL NO: II**

**Hearing Through: VC and Physical (Hybrid) Mode**

**CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)**

**CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,  
HYDERABAD BENCH, HELD ON 02.05.2024 AT 10:30 AM**

<b>TRANSFER PETITION NO.</b>	
<b>COMPANY PETITION/APPLICATION NO.</b>	<b>CP No.24/241/242/HDB/2016</b>
<b>NAME OF THE COMPANY</b>	<b>Vijay Sea Foods &amp; Exports Private Limited &amp; (03) Others</b>
<b>NAME OF THE PETITIONER(S)</b>	<b>Dandu Chandra Reddy</b>
<b>NAME OF THE RESPONDENT(S)</b>	<b>Vijay Sea Foods &amp; Exports Private Limited &amp; (03) Others</b>
<b>UNDER SECTION</b>	<b>241/242</b>

**ORDER**

**Present:** Ld. Counsel Mr. M Satyanarayana for the Petitioner.

Ld. Counsel Mr. Shiv Rohan Singh for the Respondent.

Respondent is directed to clarify:

1. Who authorized the allotment of 50,000 shares to Mr.Narayana Jalan on 05.12.2002. Who is Mr. S. Subramanyam and in what capacity and with whose authorization, he signed the statutory Form of MCA in that regard.
2. When and how Mr.Sanjay Jalan and Ms.Manju Jalan were inducted into the Board of Directors. The necessary Authorization/Resolution of the Board may be placed on record.
3. Explain composition of the Board of the Company since the date of incorporation. How it has been constituted continued over the years and the Resolutions to that effect adopted over the years.

**Matter is adjourned to 24.06.2024. Interim order continues.**

**Sd/-**

**MEMBER (T)**

**Sd/-**

**MEMBER (J)**